

ITEM NO.302 Court 1 (Video Conferencing) SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Suo Motu Writ Petition(Civil) No.4/2021

IN RE: DELAY IN RELEASE OF CONVICTS AFTER GRANT OF BAIL

Date : 16-07-2021 This petition was called on for hearing today.

(FOR ADMISSION)

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE L. NAGESWARA RAO
HON'BLE MR. JUSTICE A.S. BOPANNA

For Petitioner(s)

By Courts Motion

For Respondent(s)

For State of Meghalaya Mr. Avijit Mani Tripathi, AOR

For GNCT of Delhi Mr. Chirag M. Shroff, AOR

UPON hearing the counsel the Court made the following
O R D E R

The Court is convened through Video Conferencing.

This matter is taken up by us suo motu on the basis of a report in the leading daily newspaper. It is reported that the convicts lodged in Agra Central Jail have not been released on interim bail even after 3 days of the Order passed by this Court, i.e. on, 8-7-2021.

To ensure that such a situation does not arise in the future and to take advantage of modern information and communication technology tools, this Court is inclined to pass certain directions.

This Court is contemplating to adopt the procedure termed as FASTER (Fast and Secured Transmission of Electronic Records)

System, for transmission of e-authenticated copies of the Judgments/final orders/interim orders to the concerned Courts/Tribunals and other duty holders for execution. This Court will make an endeavour to implement the said system at the earliest.

To enable the same, we would like to know from the State Governments/Union Territories the details of whether efficient internet facilities are available in their respective prisons. If not, they are directed to suggest alternative if any.

Issue notice to the Union of India, all the State Governments and Union Territories.

In view of the above, we direct the State Governments/Union Territories to file a report in this regard.

We also direct the Secretary General of this Court to submit a proposal before us within a period of two weeks from today suggesting the modalities to implement FASTER system. The Secretary General is directed to coordinate/consult with the *Amicus Curiae*, Mr. Dushyant Dave, learned Senior counsel, Mr. Tushar Mehta, learned Solicitor General of India, the National Informatics Centre or other Government Authorities, in this behalf.

List the matter after two weeks.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(R.S. NARAYANAN)
COURT MASTER (NSH)